

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

CONTEMPT PETITION NO.170/00069/2019
IN
O .A NO.170/00360/2017

DATED THIS THE 04TH DAY OF SEPTEMBER, 2019

HON'BLE DR.K.B.SURESH, MEMBER (J)

HON'BLE SHRI C V SANKAR, MEMBER (A)

1. Mohan Jannu Gowda,
S/o Jannu Gowda,
Aged about 34 years,
Working as Store Keeper,
Naval Store Organization
Material Organization
Naval Base,
Karwar – 581 308
Residing at
H.No. 214, Todur Colony,
Karwar – 581 324

2. Chetan K. Naik,
S/o Khemu D. Naik,
Aged about 35 years,
Working as Store Keeper,
Naval Store Organization
Material Organization
Naval Base,
Karwar – 581 308
Residing at
Near Durgadevi Temple,
Todur, Colony
Karwar – 581 324

3. Vinayak D. Tandal,
S/o Damodar Y. Tandel,
Working as Store Keeper,
Naval Store Organization
Material Organization
Naval Base,
Karwar – 581 308

Residing at Chitrakula,
Sea Biard Colony,
Sadashivagad,
Uttara Karnataka – 581 352

.....Complainants

(By Advocate Shri P. Kamalesan)

Vs.

1. Admiral Karambir Singh,
Chief of Naval Staff,
Integral Head Quarters,
Directorate of Civilian Personnel,
Seva Bhavan,
New Delhi – 110 001

2. Vice Admiral Ajit Kumar P,
Commanding in Chief
(for CCPO) HQ,
Western Naval Command,
Balland Tear, Navy Tiger Gate,
Naval Dock Yard,
Mumbai – 400 001

3. Rear Admiral Mahesh Singh,
The Flag Officer Commanding,
Karnataka Naval Area for SO (Civ)
Head Quarters, Naval Base,
Karwar – 581 308.

....Respondents

(By Shri V.N. Holla, Senior Panel Counsel for Respondent)

ORDER (ORAL)

DR. K.B. SURESH, MEMBER (J):

Shri V.N. Holla, learned counsel for the respondents files a memo, which we quote:

"MEMO OF RESPONDENTS

The Respondents most humbly submit that, the orders of this Hon'ble Court in OA.No.170/360/2017 dated 23.10.2018, has since been a subject matter in the W.P. No.113260-62/2019 (S-CAT),

preferred by the Respondents herein, before the Hon'ble High Court of Karnataka at Dharwad Bench.

Wherefore, the Hon'ble Court may be pleased to close the above CP and discharge the notices in the interest of justice and equity."

2. Therefore, the Contempt Petition is dismissed. Notice discharged, but with liberty. No costs.

(C V SANKAR)
MEMBER (A)

(DR.K.B.SURESH)
MEMBER (J)

Vmr

Annexures referred to by the applicant in OA No.67/2019

Annexure CP-1: Copy of CAT, Bangalore order dated 23.10.2018 in OA.No.360/2017.
